

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 05.11.2009

The Meeting No. 32/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

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MEETING NUMBER : 32/84-ALC3/2009 **MEETING DATE** : 05.11.2009

Case No.: 2/22/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Approved						
HQ File :01/84/050/00095/AM10/	RLA File :05/24/040/00285/AM10/	Lic.No/Date:0510247718 17.08.2009							
<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/50/2009-10/Hosy. dated 04.11.2009 as detailed below: -</p>									
1	<table border="1"> <thead> <tr> <th>Export Product</th> <th>Import Item</th> <th>Qty. allowed.</th> </tr> </thead> <tbody> <tr> <td>Ladies' Jacket made from 47% silk, 28% cotton and 25% linen fabric, GSM-80+/-10% (Style- Excitement)</td> <td>47% silk, 28% cotton and 25% linen fabric, GSM-80+/-10%</td> <td>3.43 Sq mtrs./Pc</td> </tr> </tbody> </table>	Export Product	Import Item	Qty. allowed.	Ladies' Jacket made from 47% silk, 28% cotton and 25% linen fabric, GSM-80+/-10% (Style- Excitement)	47% silk, 28% cotton and 25% linen fabric, GSM-80+/-10%	3.43 Sq mtrs./Pc		
Export Product	Import Item	Qty. allowed.							
Ladies' Jacket made from 47% silk, 28% cotton and 25% linen fabric, GSM-80+/-10% (Style- Excitement)	47% silk, 28% cotton and 25% linen fabric, GSM-80+/-10%	3.43 Sq mtrs./Pc							
<p>The GSM should match in both import & export. They may also monitor the Style mentioned against export item on the export side.</p>									
<p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>									

Case No.:11/27/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Approved
HQ File :01/84/050/00132/AM10/	RLA File :05/24/040/00319/AM10/	Lic.No/Date:0510249961 24.09.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Import Item	Qty. allowed.
1	Girls Top in 100% cotton printed	100% cotton printed	4975 Sq mtrs.

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	cambric woven fabric (Style 701791/738510/735347)	No.	cambric woven fabric	
2	Girls Dress in 100% cotton printed cambric woven fabric (Shell) (Style 701676/734668/735328)	No.	100% cotton printed cambric woven fabric with lining & trim, GSM-75+/-10%	5878 Sq mtrs.
			100% cotton solid dyed woven poplin fabric, GSM-75+/- 10%	5941 Sq mtrs.
			100% cotton solid dyed woven poplin fabric, GSM-75+/- 10%	2196 Sq mtrs.

The GSM should match in both import & export. They may also monitor the Style Nos. mentioned against each export item on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:12/27/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Approved							
	HQ File :01/84/050/00133/AM10/	RLA File :05/23/040/00042/AM10/	Lic.No/Date:0510249962 24.09.2009								
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Export Product</th> <th>Import Item</th> <th>Qty. allowed.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ladies Blouse made of 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% (Style No. 727069)</td> <td>70% cotton 30% silk dyed woven fabric, GSM-38+/-10%</td> <td>7424 Sq mtrs.</td> </tr> </tbody> </table> <p>The GSM should match in both import & export. They may also monitor the Style No. mentioned against export item on the export side. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export Product	Import Item	Qty. allowed.	1	Ladies Blouse made of 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% (Style No. 727069)	70% cotton 30% silk dyed woven fabric, GSM-38+/-10%
S. No	Export Product	Import Item	Qty. allowed.								
1	Ladies Blouse made of 70% cotton 30% silk dyed woven fabric, GSM-38+/-10% (Style No. 727069)	70% cotton 30% silk dyed woven fabric, GSM-38+/-10%	7424 Sq mtrs.								

4	Case No.:13/27/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Rejected
	HQ File :01/84/050/00134/AM10/	RLA File :05/24/040/00325/AM10/	Lic.No/Date:0510249979 25.09.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given size-wise specification nor calculation sheet of the export item, in absence of this it is not possible to compute the requirement of input Qty. in this case. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.</p>			

Case No.:14/27/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Rejected
HQ File :01/84/050/00135/AM10/	RLA File :05/24/040/00326/AM10/	Lic.No/Date:0510249980 25.09.2009	
<p>5 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given size-wise specification nor calculation sheet of the export item, in absence of this it is not possible to compute the requirement of input Qty. in this case. In view of this, Committee was constrained to reject.</p> <p style="text-align: center;">RLA may take suitable consequential action accordingly.</p>			

Case No.:16/27/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Approved
HQ File :01/84/050/00137/AM10/	RLA File :05/23/040/00054/AM10/	Lic.No/Date:0510249998 25.09.2009	
<p>6 Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p>			
S. No	Export Product	Import Item	Qty. allowed.
1	Ladies Top made of 100% cotton printed woven fabric, GSM-59+/-10% (Style No.729302)	100% cotton printed woven fabric, GSM-59+/-10%	5301 Sq mtrs.

2	Ladies Top made of 100% cotton dyed woven fabric, GSM-59+/-10% (Style No.729303)	100% cotton dyed woven fabric, GSM-59+/-10%	4797 Sq mtrs.
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The GSM should match in both import & export. They may also monitor the Style Nos. mentioned against each export item on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:17/27/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Approved
HQ File :01/84/050/00138/AM10/	RLA File :05/23/040/00061/AM10/	Lic.No/Date:0510250001 25.09.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Import Item	Qty. allowed.
1	Cushion cover made of 100% cotton printed woven fabric, GSM-200+/-10% (Style No.660/661/663/664/665/666)	100% cotton printed woven fabric, GSM-200+/-10%	151088 Sq mtrs.
2	Cushion cover made of 100% cotton dyed woven fabric, GSM-200+/-10% (Style No.631/633/640/657/658/659)	100% cotton printed woven fabric, GSM-59+/-10%	159026 Sq mtrs.

The GSM should match in both import & export. They may also monitor the Style Nos. mentioned against each export item on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/32/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Approved								
HQ File :01/84/050/00149/AM10/	RLA File :05/23/040/00075/AM10/	Lic.No/Date:0510251445 26.10.2009									
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -											
8	<table border="1"> <thead> <tr> <th>S. No</th> <th>Export Product</th> <th>Import Item</th> <th>Qty. allowed.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ladies caftan made of 55% linen 45% cotton bleached woven fabric, GSM-128+/-10% (Style No. 702750)</td> <td>55% linen 45% cotton bleached woven fabric, GSM-128+/-10%</td> <td>15246 Sq mtrs.</td> </tr> </tbody> </table>			S. No	Export Product	Import Item	Qty. allowed.	1	Ladies caftan made of 55% linen 45% cotton bleached woven fabric, GSM-128+/-10% (Style No. 702750)	55% linen 45% cotton bleached woven fabric, GSM-128+/-10%	15246 Sq mtrs.
S. No	Export Product	Import Item	Qty. allowed.								
1	Ladies caftan made of 55% linen 45% cotton bleached woven fabric, GSM-128+/-10% (Style No. 702750)	55% linen 45% cotton bleached woven fabric, GSM-128+/-10%	15246 Sq mtrs.								
The GSM should match in both import & export. They may also monitor the Style No. mentioned against export item on the export side.											
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.											

Case No.:2/32/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Approved								
HQ File :01/84/050/00150/AM10/	RLA File :05/23/040/00076/AM10/	Lic.No/Date:0510251455 26.10.2009									
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -											
9	<table border="1"> <thead> <tr> <th>S. No</th> <th>Export Product</th> <th>Import Item</th> <th>Qty. allowed.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ladies Top made of 54% cotton 46% silk woven fabric, GSM-</td> <td>54% cotton 46% silk woven fabric, GSM-</td> <td>6955 Sq mtrs.</td> </tr> </tbody> </table>			S. No	Export Product	Import Item	Qty. allowed.	1	Ladies Top made of 54% cotton 46% silk woven fabric, GSM-	54% cotton 46% silk woven fabric, GSM-	6955 Sq mtrs.
S. No	Export Product	Import Item	Qty. allowed.								
1	Ladies Top made of 54% cotton 46% silk woven fabric, GSM-	54% cotton 46% silk woven fabric, GSM-	6955 Sq mtrs.								

GSM-56+/-10%
(Style No.702682)

56+/-10%

The GSM should match in both import & export. They may also monitor the Style No. mentioned against export item on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.:3/32/84-ALC3/2009	Party Name:CHELSEA MILLS	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Deferred
	HQ File :01/84/050/00151/AM10/	RLA File :05/23/040/00080/AM10/	Lic.No/Date:0510251522 27.10.2009	Defer Date:03.12.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.12.2009.			

	Case No.:4/32/84-ALC3/2009	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:32/84-ALC3/2009 05.11.2009	Status: Approved
	HQ File :01/84/050/00152/AM10/	RLA File :04/24/040/00180/AM10/	Lic.No/Date:0410108866 28.10.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical				

authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

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S. No	Export Product	Import Item	Qty. allowed.
1	Lady T-Shirts made out of 95% Viscose 5% Elasthane jersey knitted garments, GSM-180+/-10%	95% Viscose 5% Elasthane jersey knitted fabric, GSM-180+/-10%	23300 Sq mtrs.

The GSM should match in both import & export. They may also call for the style No. from firm and impose on the export item for monitoring purpose..

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated agenda cases

Case No.507	M/s Stalwart Lifestyle Pvt Ltd., Gurgaon
NC32/10 dt. 05.11.2009	F.NO.1/84/50/16/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510239868 dt. 17.4.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/52/2009-10/Hosy. dated 05.11.2009 as detailed below: -

Export Product	Import Item	Qty. allowed.
Lining totally PM-N51261, made with PU coated fabric with Zipper B34549.	Toile Sari (PU coated fabric), GSM-280+/-10%	0.30 Sq mtrs./Pc
	Zipper with butterfly welding	1.00 Pc/Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 508	M/s Stalwart Lifestyle Pvt Ltd., Gurgaon
NC32/10 dt. 05.11.2009	F.NO.1/84/162/55/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510244371 dt. 23.6.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/51/2009-10/Hosy. dated 05.11.2009 as detailed below: -

Export Product	Import Item	Qty. allowed.
Doublure totally PM-N51261, made with PU coated fabric with Zipper B34549.	Toile Sari (PU coated fabric), GSM-280+/-10%	0.30 Sq mtrs./Pc
	Zipper RAH 33.8/6B34549 CUS	1.00 Pc/Pc
Doublure Zipped MM-N51262, made with PU coated fabric & fusing fabric with Zipper B34408.	Toile Sari (PU coated fabric), GSM-280+/-10%	0.57 Sq mtrs./Pc
	Zipper RAH 33.8/6B34549 CUS	1.00 Pc/Pc
	Fusing fabric St EVO80 LVP998 wesis, GSM-280+/-10%	Not allowed as not found in sample.
Doublure Zipped GM-N51263,DAM made with PU coated fabric & fusing fabric with Zipper B34744	Toile Sari (PU coated fabric), GSM-280+/-10%	0.68 Sq mtrs./Pc
	Zipper RAH 44.6/6B34744 CUS	1.00 Pc/Pc
	Fusing fabric St EVO80	Not allowed as not found

Doublure Zipped GM-N56690, MONO made with PU coated fabric & fusing fabric with Zipper B34744	LVP998 wesis, GSM-280+/-10%	in sample.
	Toile Sari (PU coated fabric), GSM-280+/-10%	0.68 Sq mtrs./Pc
	Zipper RAH 44.6/6B34745 CUS	1.00 Pc/Pc
	Fusing fabric St EVO80 LVP998 wesis, GSM-280+/-10%	Not allowed as not found in sample.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 509	M/s Noronha Impex International, Kanpur
NC32/10 dt. 05.11.2009	F.NO.1/84/50/41/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0610015559 dt. 26.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody from the firm appeared for personal hearing granted to them. In view of this Committee decided to give last personal hearing to the firm in its meeting to be held on 17.12.2009 to explain their case. The case stands deferred for re-listing on 17.12.2009.

Case No. 510	M/s Jaipur International, Jaipur
NC32/10 dt. 05.11.2009	F.NO.1/84/50/279/AM10/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1310005153 dated 6.3.2002 No. 1310003070 dated 18.06.2001 No.1310004598 dated 2.1.2002 and No.1310006226 dated 4.7.2002– under Para 4.7 of HBP (Vol1)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dilip Singh, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith details giving stage-wise wastage pertaining to this case. It was stated that in this case entire process for manufacture of Mohair Carpets is carried out by hand through job work. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that in spite of the fact that Rajasthan has a dry climate, firm's claim for 45% moisture loss is on very higher side. Thus, Committee felt that maximum 15% moisture loss would be justifiable in this case. Accordingly, Committee decided as follows: -

- (i) For the process of hand spinning – 5% weight loss is adequate.
- (ii) Since, there is loss of noose fibre wastage, therefore for the process of dyeing – 5% weight loss is adequate.
- (iii) In the stage where dyed yarn is used for spooling, 2% wastage is adequate being handwork.
- (iv) For the process of spooled dyed yarn for weaving, scissoring & cutting (knot & pile), a total of 22% wastage is adequate being handwork.
- (v) For the whole process from knotted carpet to trimming, washing finally 2nd round of berai to get final shape of the resultant product 14.5% wastage is adequate.

In view of the above, Committee felt that after compiling the all stage –wise wastages, a total wastage of 48.5% is adequate for the entire process. R.A may work out the Qty. accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.511	M/s Stalwart Lifestyle Pvt Ltd., Gurgaon
NC32/10 dt. 05.11.2009	F.NO.1/84/50/36/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510242012 dt. 21.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/53/2009-10/Hosy. dated 05.11.2009 as detailed below: -

Export Product	Import Item	Qty. allowed.
Doublure totally PM-N51261, made with PU	Toile Sari (PU coated fabric), GSM-280+/-10%	0.30 Sq mtrs./Pc

coated fabric with Zipper B34549. Doublure Zipped MM-N51262, made with PU coated fabric & fusing fabric with Zipper B34408.	Zipper RAH 33.8/6B34549 CUS	1.00 Pc/Pc
	Toile Sari (PU coated fabric), GSM-280+/-10%	0.57 Sq mtrs./Pc
	Zipper RAH 33.8/6B34549 CUS	1.00 Pc/Pc
	Fusing fabric St EVO80 LVP998 wesis, GSM-280+/-10%	Not allowed as not found in sample.
Doublure Zipped GM-N51263,DAM made with PU coated fabric & fusing fabric with Zipper B34744	Toile Sari (PU coated fabric), GSM-280+/-10%	0.68 Sq mtrs./Pc
	Zipper RAH 44.6/6B34744 CUS	1.00 Pc/Pc
	Fusing fabric St EVO80 LVP998 wesis, GSM-280+/-10%	Not allowed as not found in sample.
	Toile Sari (PU coated fabric), GSM-280+/-10%	0.68 Sq mtrs./Pc
Doublure Zipped GM-N56690, MONO made with PU coated fabric & fusing fabric with Zipper B34744	Zipper RAH 44.6/6B34745 CUS	1.00 Pc/Pc
	Fusing fabric St EVO80 LVP998 wesis, GSM-280+/-10%	Not allowed as not found in sample.
	Toile Sari (PU coated fabric), GSM-280+/-10%	0.68 Sq mtrs./Pc
	Zipper RAH 44.6/6B34744 CUS	1.00 Pc/Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.512	M/s Modi International, Faridabad
NC32/10 dt. 05.11.2009	F.NO.1/84/162/325/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510030509 dt. 15.01.2001 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that detailed report called for from R.A is still awaited. It was therefore decided to remind them and defer the case for re-listing on 03.12.2009.

Case No.513	M/s Kitex Childrenswear Ltd., Kochi
NC32/10 dt. 05.11.2009	F.NO.1/84/162/110/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.1010033899 dt. 03.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the relevant details viz. CAD, CAM, measurement etc submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed.
Toddler Blanket sleeper – Boys/Girls (Style No. 47349243T)	243456 Pcs	100% Polyester Fleece fabric, width-55-65” and GSM-175-185 (Solid/Print)	44065.540 Kgs
		100% Spun Polyester fabric, width-60-65” and GSM-165-175 (Solid/Print)	746 Kgs
		100% Polyester 1*1 rib width-55-65” and GSM-185-195 (Solid/Print)	7547.136 Kgs
		Sewing Thread 100% Polyester	59646.720 Kilometer
		Embroidery thread 100%	6086400 Meter

	polyester	
	Zipper	Net to net with accountability clause

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.514	Reference from Policy Division
NC32/10 dt. 05.11.2009	F.NO.1/84/162/16/AM10-DES-V
Revision of DEPB rates under S.No. 37 & 38 of Product Group Textiles.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the industry data showing consumption/production details of at least 3-4 different firms for the last three years from Wool Industry Export Promotion Council to take a final view in the matter and defer the case for re-listing on 17.12.2009.

Case No.515	M/s Allied Exports Industries, New Delhi
NC32/10 dt. 05.11.2009	F.NO.1/84/162/276/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510219928 dt. 30.04.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was scheduled for re-listing on 29.10.2009 but the same could not be listed on that day. It was also observed that information/details has been received by the O/o DC (MSME) for their examination. It was therefore decided to defer the case for re-listing on 19.11.2009.

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